IN exercise of the powers conferred by section 30 of the Registration of Births and Deaths Act, 1969, (18 of 1969) the Administrator of UT of Daman and Diu hereby makes the following Amendments to the Daman and Diu Registration of Births and Deaths Rules, 2000.

1. Short title and Commencement - (1) These rules may be called the Daman and Diu Registration of Births and Deaths (Amendment) Rules, 2007.
   (2) They shall come into force with effect from the date of publication in the Official Gazette.

2. The existing Rule 5 (1) will be replaced by the following :-
   
   **FORM, ETC. FOR GIVING INFORMATION OF BIRTHS AND DEATHS**
   
   The information required to be given to the Registrar under section 8 or 9, as the case may be shall be in revised Form Nos. 1, 2 and 3 for the Registration of a birth, death and still birth respectively, hereinafter to be collectively called the reporting forms. Information if given orally, shall be entered by the Registrar in the appropriate reporting forms and the signature / thumb impression of the informant obtained.

3. The existing Rule 8(1) will be replaced by the following :-
   
   **EXTRACTS OF REGISTRATION ENTRIES TO BE GIVEN UNDER SECTION 12**
   
   The extracts of particulars from the register relating to births or deaths to be given to an informant under section 12 shall be in revised Form No. 5 or Form No. 6, as the case may be.

4. The existing Rule 12 (1) will be replaced by the following :-
   
   **FORM OF REGISTER UNDER SECTION 16**
   
   The legal part of the Form Nos. 1, 2 and 3 shall constitute the birth register, death register and still birth register in revised Form Nos. 7, 8 and 9 respectively.

All the revised Form Nos. 1 to 3 and 5 to 9 are enclosed herewith.

By order and in the name of the
Administrator of Daman & Diu

Sd/-

( AJAY KUMAR )

DY. SECRETARY (PLANNING)
NOTIFICATION

In exercise of the powers conferred by section 30 read with section 2 (f) of the Registration of Births and Deaths Act, 1969, the Administrator of UT of Daman and Diu hereby makes the following rules further to amend the Daman and Diu Registration of Births and Deaths Rules, 2000 namely.

1. Short title, extent and commencement:

1) These rules may be called the Daman and Diu Registration of Births and Deaths (Amendment) Rules, 2014.

2) They shall extend to the whole of the Union Territory of Daman & Diu.

3) They shall come into force from the date of its publication in the Official Gazette.

2. Amendment of Form No. 2, (Death Reporting Form) – In the Daman and Diu Registration of Births and Deaths Rules, 2000, (hereinafter referred to as the "Principal Rules,"") the following entries shall be substituted in place of entries at Sr. No. 6 and 7 in Form No. 2.

6. (A) Name of Mother :

6. (B) Name of Father :

7. Name of Husband/Wife :

3. Amendment of Form No. 6, (Death Certificate) – Entries in Form No. 6 shall be modified as tabulated below:

<table>
<thead>
<tr>
<th>Existing</th>
<th>Modified</th>
</tr>
</thead>
<tbody>
<tr>
<td>Name of mother</td>
<td>Name of Mother</td>
</tr>
<tr>
<td></td>
<td>Name of Father</td>
</tr>
<tr>
<td>Name of father/Husband</td>
<td>Name of Husband/Wife</td>
</tr>
</tbody>
</table>

The revised Forms No. 2 and 6 are appended herewith.

By order and in the name of the Administrator of Daman & Diu

( Dr. S. D. Bhardwaj )

DY. SECRETARY (PLANNING)
DEATH CERTIFICATE

This is to certify that the following information has been taken from the original record of death which is kept in the register for...

Name / Name

Date of Death

Place of Death

Name of Mother

Name of Father

Name of Husband/Wife

Address of the deceased at the time of death:

Permanent address of the deceased:

Registration No.

Date of Registration

Remarks (if any)

Date of Issue

Signature of the issuing authority

Address of the issuing authority

Seal

"Ensure registration of every birth and death"
<table>
<thead>
<tr>
<th>Legal Information</th>
<th>Statistical Information</th>
<th>To be filled by the Registrar</th>
</tr>
</thead>
<tbody>
<tr>
<td>To be filled in the informant</td>
<td>To be filled by the informant</td>
<td>To be filled by the Registrar</td>
</tr>
<tr>
<td>1. Date of Death: Enter the exact day, month and year the death took place (e.g. 1-2009)</td>
<td>11. Town or Village of Residence of the deceased: (Place where the deceased actually lived. This can be different from the place where the death occurred. The house address is not required to be entered.)</td>
<td>Registration No:</td>
</tr>
<tr>
<td>2. Name of the Deceased: (Full name as usually written)</td>
<td>a) Name of Town/Village:</td>
<td>Registration Date:</td>
</tr>
<tr>
<td>3. Sex of the deceased: (Enter &quot;male&quot; or &quot;female&quot;. Do not use abbreviations)</td>
<td>b) Is it a town or village: (Tick the appropriate entry below)</td>
<td>District:</td>
</tr>
<tr>
<td>4. Name of Father:</td>
<td>1. Town 2. Village</td>
<td>Name:</td>
</tr>
<tr>
<td>5. Name of Mother:</td>
<td>c) Name of District:</td>
<td>Code No:</td>
</tr>
<tr>
<td>6. Name of Housewife:</td>
<td>d) Name of State:</td>
<td>Registration Date:</td>
</tr>
<tr>
<td>7. Age of the deceased: If the deceased was over 1 year of age, give age in completed years. If the deceased was below 1 year of age, give age in months, and if below 1 month give age in completed number of days, and if below one day, in hours.</td>
<td>12. Religion: (Tick the appropriate entry below)</td>
<td>Date of Death:</td>
</tr>
<tr>
<td>9. Permanent address of the deceased:</td>
<td>4. Any other religion: (Write the name of the religion)</td>
<td>Age:</td>
</tr>
<tr>
<td>10. Place of death: (Tick the appropriate entry 1, 2 or 3 below and give the name of the Hospital, Institution or the address of the house where the death took place if other places, give location)</td>
<td>13. Occupation of the deceased: (If no occupation with N/A)</td>
<td>Years/months/weeks:</td>
</tr>
<tr>
<td>11. Type of medical attention received before death: (Tick the appropriate entry below)</td>
<td>1. Institutional</td>
<td>Place of Death:</td>
</tr>
<tr>
<td>12. Type of medical attention received before death:</td>
<td>2. Medical attention other than institution</td>
<td>Hospital/Institution:</td>
</tr>
<tr>
<td>13. If used to habitually smoke: for how many years?</td>
<td>3. No medical attention</td>
<td>House:</td>
</tr>
<tr>
<td>14. If used to habitually chew tobacco in any form: for how many years?</td>
<td></td>
<td>Other Place:</td>
</tr>
<tr>
<td>15. If used to habitually chew areca nut dry form (including pan masala): for how many years?</td>
<td>Columns to be filled are ones. Now put signature at left</td>
<td></td>
</tr>
<tr>
<td>16. If used to habitually drink alcohol: for how many years?</td>
<td>Signature or left thumb mark of the informant</td>
<td>Name and Signature of the Registrar</td>
</tr>
<tr>
<td>17. In case this is a female death, did the woman bear a child or was she pregnant, at the time of death or within 6 weeks after the end of pregnancy, then tick the appropriate entry below</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>
NOTIFICATION

In exercise of the powers conferred by section 30 (1) of the Registration of Births and Deaths Act, 1969, the Administrator of UT of Daman and Diu hereby makes the following rules further to amend the Daman and Diu Registration of Births and Deaths Rules, 2000 namely.

1. Short title, extent and commencement:

1) These rules may be called the Daman and Diu Registration of Births and Deaths (Amendment) Rules, 2014.
2) They shall extend to the whole of the Union Territory of Daman and Diu.
3) They shall come into force from the date of its publication in the Official Gazette.

2. The existing Rule 5 (1) under section 8 shall be replaced with the following:

Form, etc. for giving information of births and deaths - (1) The information required to be given to the Registrar under 8 or section 9, as the case may be, shall be in Form Nos. 1, 1-A, 2 and 3 for the Registration of a birth, birth of an adopted child, death and still birth respectively, hereinafter to be collectively called the reporting forms. Information if given orally, shall be entered by the Registrar in the appropriate reporting forms and the signature/thumb impression of the informant obtained.

The new Form No. 1-A is appended herewith.

By Order and in the name of the Administrator of Daman and Diu

( Dr. S. D. Bhardwaj )
DY. SECRETARY (PLANNING)

Copy forwarded to:

1) The Development Commissioner / Secretary (Planning) and Chief Registrar of Births and Deaths, Secretariat, Daman/ Diu.
2) The Dy. Registrar General, MHA, Office of Registrar General, India, Govt. of India, Vital Statistics Division, West Block-1, R.K. Puram, New Delhi – 110066.
3) The Collector / District Registrar of Births and Deaths, Daman / Diu.
4) The Dy. Director (Planning & Statistics)/Addl. Chief Registrar of Births and Deaths, Daman.
5) The Head of Govt. Printing Press, Daman, for publication in Official Gazette.
7) The BDO / Addl. District Registrar of Births and Deaths, Daman / Diu District.
8) All Registrars of Births and Deaths, Daman and Diu.
9) The Assistant Director (Official Language), Secretariat, Daman with request to translate the same in Hindi.
<table>
<thead>
<tr>
<th><strong>Name of the Adoptive Child</strong></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>Date of Birth</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Registration No.</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Mother's Name</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Father's Name</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Sex</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Religion</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Date of Adoption</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Birth Place</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Birth District</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Place of Birth</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Mother's Gender</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Father's Gender</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Father's Name</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Mother's Name</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Father's Occupation</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Mother's Occupation</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Father's Tribe</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Mother's Tribe</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Father's Tribe</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Mother's Tribe</strong></td>
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</tr>
<tr>
<td><strong>Adoptive Father's Occupation</strong></td>
<td></td>
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<tr>
<td><strong>Adoptive Mother's Occupation</strong></td>
<td></td>
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<tr>
<td><strong>Adoptive Father's Address</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Mother's Address</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Father's Birth Place</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Mother's Birth Place</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Father's Birth District</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Mother's Birth District</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Father's Place of Birth</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Mother's Place of Birth</strong></td>
<td></td>
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<tr>
<td><strong>Adoptive Father's Address</strong></td>
<td></td>
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<tr>
<td><strong>Adoptive Mother's Address</strong></td>
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<tr>
<td><strong>Adoptive Father's Birth District</strong></td>
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<tr>
<td><strong>Adoptive Mother's Birth District</strong></td>
<td></td>
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<tr>
<td><strong>Adoptive Father's Place of Birth</strong></td>
<td></td>
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<tr>
<td><strong>Adoptive Mother's Place of Birth</strong></td>
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<tr>
<td><strong>Adoptive Father's Address</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Mother's Address</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Father's Birth District</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Mother's Birth District</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Father's Place of Birth</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Adoptive Mother's Place of Birth</strong></td>
<td></td>
</tr>
</tbody>
</table>
NOTIFICATION

In exercise of the powers conferred by Section 30 of the Registration of Births and Deaths Act, 1969 (LI of 1969) the Administrator of UT of Daman and Diu with the approval of the Central Government hereby makes the following rules to amend the Daman and Diu Registration of Births and Deaths Rules, 2000 namely.

(i) These rules may be called the Daman and Diu Registration of Births and Deaths (Amendment) Rules, 2014.

(ii) These rules shall come into force on the date of their publication in the Official Gazette.

In the Daman and Diu Registration of Births and Deaths Rules, 2000 (hereinafter called the principal rule),

Amendment in Rule 10 : Period for the purpose of Section 14- (i) Where the birth of any child has been registered without a name, the parent or guardian of such child shall, within 12 months from the date of registration of the birth of child, give information regarding the name of the child to the Registrar either orally or in writing:

Provided that if the information is given after the aforesaid period of 12 months, which shall be reckoned :

The sub rule 1 (i & ii) of Rule 10 shall be substituted, namely :

(i) In case where the registration had been made prior to the date of commencement of the Registration of Births and Deaths (Amendment) Rules 2000, further five years period from the date of commencement of this Rule (i.e. Rules 2014) shall be given. In respect of those cases, where 15 years period from the date of registration has not yet been completed they shall be allowed to avail the 15 years period, or

(ii) In case where the registration is made after the date of commencement of the Registration of Births and Deaths (Amendment) Rules 2014 the period of 15 years from the date of such registration, subject to the provisions of sub section (4) of section 23, the Registrar shall —

Contd...
If the register is in his possession forthwith enter the name of the relevant column of the concerned form in the birth register on payment of a late fee of rupees five.

If the register is not in his possession and if the information is given orally, make a report giving necessary particular and if the information is given in writing, forward the same to the Officer specified by the Administrator in this behalf for making the necessary entry on payment of a late fee of rupees five.

There will be no change in the provision of Sub Rule (2) of Rule 10.

By Order and in the name of the Administrator of Daman & Diu

Sd/-

( Dr. S. D. Bhardwaj )
DY. SECRETARY (PLANNING)

***

No. DFES/DD/Order/2014-15/531
Administration of Daman & Diu, (UT)
Deptt. of Fire & Emergency Services,
Fire Force Headquarter,
Daman – 396 215.

Dated : 14/08/2014.

ORDER

In exercise of the powers vested under sub-rule (c) of Rule 04 of Daman and Diu Fire Force Rules 2004, the undersigned is hereby pleased to change the timing of watch/shift system as 10.00 A.M. to next day 10.00 A.M. in place of 11.00 A.M. to next day 11.00 A.M. without change of duration of 2 watch/shift duty hours for fire service personnel of Daman & Diu with immediate effect.

Sd/-

( Manish Kumar Agrawal ) IPS
IGP/Director
Fire & Emergency Services,
Daman & Diu, Daman.

***
NOTIFICATION

In exercise of the powers conferred by section 30(1) of the Registration of Births and Deaths Act, 1969, the Administrator of UT of Daman and Diu hereby makes the following rules further to amend the Daman and Diu Registration of Births and Deaths Rules, 2000 as under:

1. Short title, extent and commencement:

i. These rules may be called the Daman and Diu Registration of Births and Deaths (Amendment) Rules, 2014.
ii. They shall extend to the whole of the Union Territory of Daman and Diu.
iii. They shall come into force from the date of its publication in the Official Gazette.

2. The existing Rule 5(1) will be replaced by the following:

Forms etc. for giving information of Births and Deaths

The information required to be given to the Registrar under section 8 or 9, as the case may be shall be in revised Forms No. 1, 2 and 3 for the Registration of a birth, death and still birth respectively, hereinafter to be collectively called the reporting forms. Information if given orally shall be entered by the Registrar in the appropriate reporting forms and the signature/thumb impression of the informant obtained.

3. The existing Rule 12(1) will be replaced by the following:

Form of Register under section 16—

The legal part of the Forms No. 1, 2, and 3 shall constitute the birth register, death register and still birth register in revised Form Nos. 7, 8 and 9 respectively.

The revised Forms No. 1, 2 and 3 are appended herewith.

By Order and in the name of

Administrator of Daman and Diu

( Dr. S. D. Bhawardaj )

Dy. Secretary (Planning)

Addl. Chief Registrar of Births & Deaths

Copy forwarded to:

1) The Finance Secretary / Secretary (Planning) and Chief Registrar of Births and Deaths, Secretariat, Daman & Diu.
2) The Collector / District Registrar of Births and Deaths, Daman & Diu.
3) The Dy. Registrar General, MHA, Office of Registrar General, India, Govt. of India, Vital Statistics Division, West Block 1, R.K. Puram, New Delhi - 110066.
4) The Dy. Director (Planning & Statistics)/Addl. Chief Registrar of Births and Deaths, Daman.
6) The Head of Govt. Printing Press, Daman, for publication in Official Gazette.
7) The BDO / Addl. District Registrar of Births and Deaths, Daman / Diu District.
8) All Registrars of Births and Deaths, Daman and Diu.
9) The Assistant Director (Official Language), Secretariat, Daman, with request to translate the same in Hindi.
ADDITIONAL INFORMATION

To be filled by the Registrar

1. NAME OF THE INFORMANT
   NAME: ______________________
   CODE NO.: __________

2. REGISTRATION UNIT :

3. TOWN/ VILLAGE :

4. DISTRICT :

5. REMARKS (IF ANY) :

6. NAME AND SIGNATURE OF THE REGISTRAR:

7. TO BE FILLED BY THE REGISTRAR

8. NAME:

9. CODE NO.:

10. REGISTRATION NO.:

11. REGISTRATION DATE:

12. DATE OF DEATH:

13. SEX: MALE / FEMALE

14. AGE:

15. PLACE OF DEATH:

16. OCCUPATION OF THE DECEASED:

17. OCCUPATION BEFORE DEATH:

18. TYPES OF MEDICAL ATTENTION RECEIVED:

19. PLACE OF BIRTH:

20. PLACE OF BURIAL:

21. PLACE OF EXEMPTION:

22. PLACE OF NATIVITY:

23. PLACE OF ADOPTION:

24. PLACE OF MARRIAGE:

25. PLACE OF DEATH:

26. HOSPITAL/ INSTITUTION NAME:

27. HOUSE ADDRESS:

28. OTHER PLACE:

29. RELIGION:

30. ANY OTHER RELIGION:

31. OCCUPATION OF THE DECEASED:

32. OCCUPATION BEFORE DEATH:

33. TYPES OF MEDICAL ATTENTION RECEIVED:

34. PLACE OF BIRTH:

35. PLACE OF BURIAL:

36. PLACE OF EXEMPTION:

37. PLACE OF NATIVITY:

38. PLACE OF ADOPTION:

39. PLACE OF MARRIAGE:

40. PLACE OF DEATH:

41. HOSPITAL/ INSTITUTION NAME:

42. HOUSE ADDRESS:

43. OTHER PLACE:

44. RELIGION:

45. ANY OTHER RELIGION:

46. OCCUPATION OF THE DECEASED:

47. OCCUPATION BEFORE DEATH:

48. TYPES OF MEDICAL ATTENTION RECEIVED:

49. PLACE OF BIRTH:

50. PLACE OF BURIAL:

51. PLACE OF EXEMPTION:

52. PLACE OF NATIVITY:

53. PLACE OF ADOPTION:

54. PLACE OF MARRIAGE:

55. PLACE OF DEATH:

56. HOSPITAL/ INSTITUTION NAME:

57. HOUSE ADDRESS:

58. OTHER PLACE:

59. RELIGION:

60. ANY OTHER RELIGION:

61. OCCUPATION OF THE DECEASED:

62. OCCUPATION BEFORE DEATH:

63. TYPES OF MEDICAL ATTENTION RECEIVED:

64. PLACE OF BIRTH:

65. PLACE OF BURIAL:

66. PLACE OF EXEMPTION:

67. PLACE OF NATIVITY:

68. PLACE OF ADOPTION:

69. PLACE OF MARRIAGE:

70. PLACE OF DEATH:

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73. OTHER PLACE:

74. RELIGION:

75. ANY OTHER RELIGION:

76. OCCUPATION OF THE DECEASED:

77. OCCUPATION BEFORE DEATH:

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80. PLACE OF BURIAL:

81. PLACE OF EXEMPTION:

82. PLACE OF NATIVITY:

83. PLACE OF ADOPTION:

84. PLACE OF MARRIAGE:

85. PLACE OF DEATH:

86. HOSPITAL/ INSTITUTION NAME:

87. HOUSE ADDRESS:

88. OTHER PLACE:

89. RELIGION:

90. ANY OTHER RELIGION:

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92. OCCUPATION BEFORE DEATH:

93. TYPES OF MEDICAL ATTENTION RECEIVED:

94. PLACE OF BIRTH:

95. PLACE OF BURIAL:

96. PLACE OF EXEMPTION:

97. PLACE OF NATIVITY:

98. PLACE OF ADOPTION:

99. PLACE OF MARRIAGE:

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101. HOSPITAL/ INSTITUTION NAME:

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105. ANY OTHER RELIGION:

106. OCCUPATION OF THE DECEASED:

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108. TYPES OF MEDICAL ATTENTION RECEIVED:

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120. ANY OTHER RELIGION:

121. OCCUPATION OF THE DECEASED:

122. OCCUPATION BEFORE DEATH:

123. TYPES OF MEDICAL ATTENTION RECEIVED: